

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE EIGHTH DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 40164 OF 2025

Between:

P. Naroatham Rao, S/o. P Prakash Rao, aged about 63 years, Occ. Erstwhile Managing Director of M/s. Pravista Infra Private Limited, R/o. H.No. 8-2-120/86/1, Padmaja Residency, Road No.2 Banjara Hills, Hyderabad-500 034.

...PETITIONER

AND

1. The National Company Law Appellate Tribunal, Chennai, Through its Registrar At Ezhilagam, 6th, PWD Estate, Chepauk, Triplicane, Chennai, Tamil Nadu 600005.
2. INDIAN BANK SAM Branch, Koti, Hyderabad. Represented by its Assistant General Manager, Hyderabad, Telangana.
3. The Interim Resolution Professional Pravista Infra Private Ltd, Mr. Kalvakota Venkat Narsinga Rao, Reg.No.IBBI/IPA-001/IP/P-01361/2018-2019/12130 Flat No.103, Balaji Vishwam Vihar Apartment, Hyderabad. 500 013-TS.
4. M/s. Pravista Infra Private Limited, represented Interim Resolution Professional Mr. Kalvakota Venkat Narsinga Rao, Reg.No.IBBI/IPA-001/IP/P-01361/2018-2019/12130 Flat No.103, Balaji Vishwam Vihar Apartment, Hyderabad. 500 013.
5. National Company Law Tribunal-2, Hyderabad, Corporate Bhavan RoC Hyderabad, Ground floor, Bandlaguda, Nagole, Tirumala Residency Colony, R Krishnaiah Nagar, Hyderabad, Telangana 500068.

(Respondent No.5 is made a proforma party as the order challenged under the impugned appeal are passed by respondent No.5)

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass order or orders one in the nature of Writ of Mandamus directing the learned Respondent No.1 to expedite the interim application for stay in I.A.No.1534 of 2025 in Company Appeal (AT) (Ins)No.547 of 2025, on file of Learned Respondent No.1 in the light of facts and circumstances, consequently

declare the inaction of respondent No.1 in disposing/passing orders in I.A.No.1534 of 2025 in Company Appeal (AT) (Ins)No.547 of 2025, on file of Learned Respondent No.1, having reserved for orders the said application vide docket order dated 29.10.2025 despite there being urgency, as being irregular, violative of Principles of Natural Justice and the provisions of the Insolvency and Bankruptcy Code 2016 and equity and violative of Articles 19 and 21 of the Constitution of India

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass order or orders on in the nature of stay of operation of orders dated 07.10.2025 in CP(IB)No. 120/7/HDB/2024 in appointing Provisional Liquidator

Counsel for the Petitioner: SRI. ASHUTOSH B JOSHI

**Counsel for the Respondent Nos. 1&5: Ms. B. SHIVA TAEJA REP
SRI SRIRAM POLALI,
CENTRAL GOVERNMENT**

Counsel for the Respondent Nos. 2&3: SRI RAJA SHEKAR RAO SALVAJI

Counsel for the Respondent No.4:--

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT PETITION No. 40164 of 2025

DATED : 08.01.2026

Between:

P. Naroatham Rao

... Petitioner

AND

The National Company Law Appellate Tribunal, Chennai,
Through its Registrar at Ezhilagam, 6th, PWD Estate,
Chepauk, Triplicane, Chennai,
Tamil Nadu and four others.

... Respondents

ORDER:

Mr. Ashutosh B Joshi, learned counsel for the petitioner.

Ms. B. Shiva Teja, learned counsel represents Mr. Sriram Polali,
learned counsel for the Central Government appears for respondent Nos.1
and 5.

Mr. Raja Shekar Rao Salvaji, learned counsel appears for respondent
Nos.2 and 3.

2. Heard learned counsel for the petitioner. Upon service of notice, respondent No.2 Bank has appeared through Mr. Raja Shekar Rao Salvaji, learned counsel.

3. The issue involved is in a short compass, which is reflected in order dated 31.12.2025 as under:

“Mr. Ashutosh B Joshi, learned counsel appears for the petitioner.

Mr. Sriram Polali, learned counsel for Central Government appears for respondent Nos.1 and 5.

Learned counsel for the petitioner submits that petitioner has been compelled to approach this Court as no order has yet been delivered on the stay application in I.A.No.1534 of 2025 moved by the petitioner/borrower in Company Appeal (AT) (Ins) No.547 of 2025, which is pending before the National Company Law Appellate Tribunal at Chennai, though the orders on the stay application I.A.No.1534 of 2025 have been reserved on 29.10.2025.

Issue notice on respondent Nos.2 to 4.

Let personal notice be served on respondent Nos.2 to 4 apart from Speed Post and to file proof of the same.

List the matter on 08.01.2026.

4. Learned counsel for the respondent Bank submits that the petitioner could have mentioned before the learned National Company Law Appellate Tribunal (NCLAT) at Chennai on the pending orders reserved on

29.10.2025 on his I.A.No.1534 of 2025 seeking stay. He submits that a joint mention can be made before the learned NCLAT in that regard.

5. Learned counsel for the petitioner submits that because of the delay in pronouncing of the order on the stay application, further proceedings under resolution plan as approved by the National Company Law Tribunal is under way.

6. In the facts and circumstances involved in the present petition, we are of the view that the petitioner and the respondent Bank should make a joint mention before the learned NCLAT at Chennai in respect of the stay application in which orders have been reserved on 29.10.2025. Since the matter is in session by the learned NCLAT, it could not be proper for this Court to enter into the issues on merits which the petitioner is trying to agitate. Needless to say that the learned NCLAT would consider the request of the parties as apparently the petitioner is facing proceedings under the resolution plan approved by the National Company Law Tribunal.

7. Accordingly, the instant writ petition stands disposed of. No order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-B. REKHA RANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

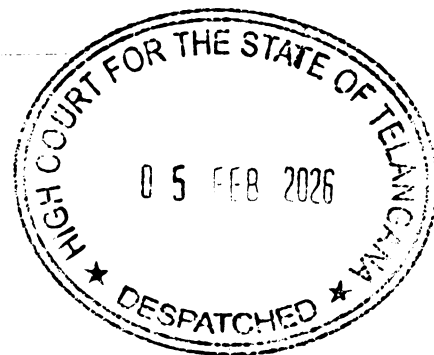
1. The National Company Law Appellate Tribunal, Chennai, Through its Registrar At Ezhilagam, 6th , PWD Estate, Chepauk, Triplicane, Chennai, Tamil Nadu 600005.
2. The Assistant General Manager, INDIAN BANK SAM Branch, Koti, Hyderabad. Hyderabad, Telangana.
3. The Interim Resolution Professional Pravista Infra Private Ltd, Mr. Kalvakota Venkat Narsinga Rao, Reg.No.IBBI/IPA-001/IP/P-01361/2018-2019/12130 Flat No.103, Balaji Vishwam Vihar Apartment, Hyderabad. 500 013-TS.
4. National Company Law Tribunal-2, Hyderabad, Corporate Bhavan RoC Hyderabad, Ground floor, Bandlaguda, Nagole, Tirumala Residency Colony, R Krishnaiah Nagar, Hyderabad, Telangana 500068.
5. One CC to SRI. ASHUTOSH B JOSHI, Advocate [OPUC]
6. One CC to SRI. RAJA SHEKAR RAO SALVAJI, Advocate [OPUC]
7. One CC to SRI SRIRAM POLALI, CENTRAL GOVERNMENT [OPUC]
8. Two CD Copies

B M
BS

SK

HIGH COURT

DATED:08/01/2026



ORDER

WP.No.40164 of 2025

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

(10) SK
24-01-26.